

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 132
Appeal No. 639/252/ND/2019

IN THE MATTER OF:

Grassroots Skill Development Initiative Pvt. Ltd. Vs. ROC	...	Appellant Respondent
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Order under Section 9 of IBC

Order delivered on 19.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Dr. Farukh Khan and Mr. Ateendra Singh, Adv.
For the ROC	: Ms. Mitika Raja, AROC
For the ITD	: Ms. Easha Kadian, St. Counsel

ORDER

As per the order dated 12.02.2021, registry was directed to take urgent steps to bring the appeal on e-portal for perusal of the Bench during hearing, which was filed in physical form in the year 2019. No steps are taken till date and today also is the same position as of the last date of hearing. Last chance is given to Corporate Debtor to take appropriate steps. In the meantime, Learned Counsel for the appellant undertakes to re-file the copy of appeal and other documents on e-portal.

List on 02.03.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)